

BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN  
ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)  
(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ..... Applicant

Versus

District Collector, Pune & Ors. .... Respondents

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Private Respondents

Through

  
(Dr. Ashish Deshpande & Arun Longani)

Advocate for Private Respondents

Office at: DA-18, III Floor, Main Vikas Marg

Shakarpur, Delhi-110092

Mobile Nos. 8380887752 & 9545100009

E-mail: advarunlongani@gmail.com

Date: 1st February, 2025

Place: Pune

BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN  
ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)  
(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant

Versus

District Collector, Pune & Anr. ... Respondents

**SHORT REPLY/SAY ON BEHALF OF THE PRIVATE  
RESPONDENTS RESERVING THE RIGHT TO FILE  
COMPREHENSIVE REPLY UPON THE DISPOSAL OF  
THE APPLICATION BEING FILED HEREWITH BY THE  
PRIVATE RESPONDENTS.**

**MOST RESPECTFULLY SHEWETH:**

It is submitted that the answering Respondents are treating the affidavit filed by the Respondent No. 2 (PCMC) Dated 25.01.2024 before this Hon'ble Tribunal, as the Application /Complaint and submitting short reply thereto.

It is further submitted by the private Respondents that to save and except what is specifically admitted herein below by way of this reply, all other averments, allegations and insinuations, are denied and traversed.

**PRELIMINARY OBJECTIONS:**

- a. That as per Rule 33 of the NGT Rules, the only languages permissible for proceedings before NGT, are English and Hindi. However, notwithstanding the same, there are a number of documents in the present case, which are in Marathi Language. The private Respondents are mostly from outside the State of Maharashtra and are not requisitely familiar with Marathi language, and even the Advocates cannot assist them in relation to these technical contents. In the absence of the official translation of the said documents, which are in Marathi language, either by the official translator, attached to any court (or affirmed by the competent staff of this Hon'ble Tribunal to be true and proper translations thereof), the answering private Respondents are unable to defend themselves and/or to submit a comprehensive reply to the present case.
- b. That there are a number of Google Images, which are unclear and cannot be responded to in the present form. As such till clear copies in color, and completely legible in all respects are not provided to the answering private Respondents, they are not in a position to defend themselves and/or to submit a comprehensive reply to the case.
- c. That the Hon'ble Apex Court recently in a case reported as "In the matter of demolition of structures" in W P (C) No. 295 of 2022,

had held vide its detailed order Dated 13.11.2024 that the right to shelter is a fundamental right and that before demolition of any house, it will be considered as to whether any other alternative to the demolition such as compounding etc. is an available option or not. If not then the authority directing demolition has to give the reasons why demolition is the only alternative.

- d. That the demolition of residential structures inhabited by minorities and weaker sections of the society is a serious matter which impacts adversely their constitutional rights and therefore, without compliance with the official language requirements and in the absence of clear completely legible color copies of Google images, placed on record (of which presently only dim and deficient copies have become available for downloading and taking out hard printed copies) these are neither effective or sufficient for the answering Respondents to file a comprehensive reply before this Hon'ble Tribunal to adjudicate on the issues.
- e. Subject to and without prejudice to the above, it is further submitted that in the present case, this Hon'ble Tribunal was pleased to direct the Ld. Registrar to prepare a report for the consideration of this Hon'ble Tribunal. From a perusal of the order Dated 24.08.2023 passed by this Hon'ble Tribunal, it appears that a report, as called for was submitted by the Ld. Registrar. No copy of that report has been made available to the answering Respondents, which causes serious prejudice to the right and

entitlement of the answering Respondents, who cannot effectively and completely meet the case against them, which they are supposed to respond by way of reply affidavit.

- f. That apart from the non-supply of copy of the Ld. Registrar NGT report Dated 24.08.2023, even otherwise if we take into consideration the Rules framed and in particular, the Rule 7 of the NGT Rules, it will be clear that it does not fall within the domain of the powers and functions of the Ld. Registrar NGT to prepare and submit such a report and/or, for the same to result in the initiation of proceedings under the NGT Act, such as the present proceedings which can then conceivably visit the answering **Respondents with serious civil, if not evil, consequences.**
- g. That vide the above said order Dated 24.08.2023, this Hon'ble Tribunal called for a report from the District Magistrate, Pune as well as from the Commissioner, PCMC regarding the truthfulness of the Complaint and whether any action has been taken in the said matter.
- h. That there has been no compliance by the District Magistrate, Pune who is the senior most Government Servant to whom all concerned departments, including the Irrigation Department, regularly report and are administratively answerable. It is only the Collector/District Magistrate, who can give a complete and effective report after getting all the inputs from all the concerned

departments including in particular the Irrigation Department which is not before this Hon'ble Tribunal at present in the aforesaid case.

It is submitted that the Commissioner, PCMC, through Zonal Officer, has filed an affidavit Dated 25.01.2024, vide which while referring to an earlier Report Dated 13.11.2023, it has been submitted that allegedly in Gat No. 7,8,9 &10 of the Village: Chikhali, Moi Phata, there are a total of 20 structures which are partly falling within the Blue Line and Red Line of Indrayani River. It is alleged that no permission has been obtained from the PCMC regarding the construction of the said 20 structures. A list of names and addresses of the occupants of the said 20 structures, have been furnished. Copy of the earlier report Dated 13.11.2023 may kindly be directed to be supplied to the answering private Respondents as requested in the application being filed herewith before this Hon'ble Tribunal.

- i. That the Respondent No.2 (PCMC) is governed and bound by the provisions of the MRTP, Act 1966 and the Maharashtra Municipal Corporation Act, 1949. Under the said Statutory Provisions, there can be no unilateral determination by any PCMC Official as to whether any construction is legal or illegal. It is incumbent upon the PCMC to issue the show cause notices (with translation in case the contents are in a language other than English or Hindi), give effective opportunity for submitting reply, grant effective and

proper opportunity of personal hearing and then pass fair just and reasonable speaking order. Furthermore, as per the Statutory Provisions, any final order passed by the PCMC is subject to further consideration and challenge before the Hon'ble designated Civil Court of the area is concerned.

- j. That this Hon'ble NGT does not have any jurisdiction in relation to the matters which do not have environmental perspective. The affidavit of PCMC Dated 25.01.2024 is limited to the Municipal Law aspect of the 20 residential structures being allegedly in violation of the provisions of the MRTP, Act 1966 and the Maharashtra Municipal Corporation Act, 1949. Such like allegations, can fall only within the jurisdiction of the ordinary civil courts and therefore, this Hon'ble Tribunal may graciously be pleased to await the final pronouncement of the competent Civil Courts on the aspect of legality of the 20 residential structures.

**ON MERITS:**

1. The contents of Para No.1 of the PCMC Affidavit Dated 25.01.2024 are contradictory in as much as the zonal officer of PCMC has denied the contents of complaint by Shri Gopal Ranganath Kachave, who has not appeared even once before this Hon'ble Tribunal and it is not clear whether he at all exists or not.

2. That the contents of Para No. 2 of the PCMC Affidavit Dated 25.01.2024 cannot be replied in the absence of copy of the so-called earlier Report Dated 13.11.2023 being supplied to the answering private Respondents which has not been done. It is admitted by the Zonal Officer of PCMC that the constructions “partly lie between the Blue Line and partly lie in the area between Blue and Red Line of the Indrayani River from the said vague and indefinite stand taken by the PCMC it is clear that they are not sure of their own stand and hence the same is denied and no cognizance be taken of these averments.
- 2.1 That as regard the answering private Respondents of Moi Phata, River Indrayani, flows at a distance of almost about 1 km away from the 20 structures in question. There is a confusion on account of a “*Nallah/ Cemented Water Channel*” which has been made artificially at the instance of automobile ancillary units which are on both sides of the said “*Nallah/Cemented Water Channel*”. Currently, all these about total 2000 commercial units on both sides of the “*Nallah/ Cemented Water Channel*” are under action by the Government for removing them for the purposes of road widening and shortly the commercial units will be removed and the necessity for the “*Nallah/ Cemented Water Channel*”, will also disappear. As far as the 20 structures are concerned, they are connected to PCMC sewerage far

away from river Indrayani and also far away on the opposite side to the "*Nallah/ Cemented Water Channel*".

- 2.2 Moreover, and in any case the matter of proper demarcation of Blue Line and Red Line of Pune, rivers, including River Indrayani, is still to be finalized in terms of the following three Circulars and the order of the Bombay High Court in PIL No. 36 of 2021.
- 2.3 That the Government of Maharashtra, clearly conveyed that the flood lines demarcation, cannot be under the authority of any officer below the rank of Regional Chief Engineer. Till date the flood lines (Blue Line or Red Line) have not been demarcated at the level of Regional Chief Engineer. So, whatever is on record regarding flood lines is not enforceable. A copy of the Notification Dated 02.03.2015 of the Government of Maharashtra is annexed and marked as **ANNEXURE R- 1** to the accompanying application.
- 2.4 That the Notification Dated 03.05.2018 which was issued by the Government of Maharashtra regarding the demarcation of Blue Line and Red Line which Notification had also not been complied with till date by the concerning Respondents. A copy of the Notification Dated 03.05.2018 issued by the Government of Maharashtra is annexed and

marked as **ANNEXURE R-2** to the accompanying application.

- 2.5 That the Respondent No. 2 (PCMC) had also filed along with their reply affidavit in case No. OA/50/2020, a Notification Dated 20.01.2021 issued by the Government of Maharashtra (Urban Development Department) regarding the determination of proper flood lines i.e Red Line and Blue Line, which exercise has also not been completed by any of the concerned Respondents till date. A copy of the Government of Maharashtra Notification Dated 20.01.2021 is annexed and marked as an **ANNEXURE R- 3** to the accompanying application.
- 2.6 It is also a matter of record that the Respondent No. 2 (PCMC) had as recently as on Dated 21.09.2022 made a reference to the Irrigation Department regarding proper demarcation of Blue Line and Red Line of River Indrayani and therefore the Respondent No. 2 should have associated the Irrigation Department with the process of submission of report, which Respondent No. 2 (PCMC) had failed to do. After, all during the period of so many years which has elapsed, there could have been developments in the Irrigation Department having a bearing on the aspect as to whether the small houses of Moi Phata have to be demolished or not. That the Hon'ble Apex Court in W P

(C) No. 295 of 2022 under the heading “In the matter of demolition of structures”, had held vide its detailed order Dated 13.11.2024, that the right to shelter is a fundamental right and that before demolition any house it will be considered as to whether any other alternative to the demolition such as compounding etc. is an available option. If not, then the authority direction has to give the reasons why demolition is the only alternative. Copy of Notification Dated 21.09.2022 of the Government of Maharashtra is enclosed as ANNEXURE R-4 to the accompanying application.

- 2.7 It is pertinent to mention that the PCMC having itself requested the Irrigation Department to remedy the above matter as recently as in 2022, the old and obsolete demarcations of 1987 or 2009 can have no relevance for taking such serious section as may result in demolition of houses of citizens.
- 2.8 That meanwhile, a very significant development has taken place in relation to demarcation of Blue and Red Lines of Pune Rivers. The Hon’ble Bench of comprising Chief Justice of Bombay High Court, wherein a PIL No. 36/2021 vide its order Dated 26.06.2024 on the similar issue had issued a direction to the Experts Committee as formed by the said Hon’ble Court for considering and finalize the Blue

print for undertaking comprehensive review of demarcation of flood line in the city of Pune. A true copy of the said order is enclosed as ANNEXURE R-5 to the accompanying application.

- 2.9 That the contents of Para No. 3 of the PCMC Affidavit Dated 25.01.2024 as stated are wrong and denied Gat No. 7, 8, 9 and 10 are situated about 1 km away from river Indrayani. The Respondent No. 2 is confused regarding *Nallah* which has been explained in detailed in this reply and the same be treated as part and parcel of reply to this para also. Furthermore, even if we go by the stand of the Respondent No.2 i.e Gat No. 7,8,9 and 10 of the Village: Chikhali, Moi Phata is located within the Blue and Red Line of river Indrayani, still the same is only a Restricted Zone where construction can take place at a height of 0.45 Mtrs. above the water level.
- 2.10 It is a historical fact of which a judicial notice may be taken, by this Hon'ble Tribunal that civilization has always developed alongside rivers from very beginning. The Blue Line and Red Line concepts have come in only by way of citizen safety measure, to protect citizens from having to be evacuated urgently at the time of sudden floods. It cannot be anybody's case that flood waters, as and when they come after long gaps, must be accommodated by villages and

town by the side of the river banks, to demolish all the houses falling in the flooded area, as an environmental exercise. Last year so many cities all over the country, were heavily flooded with flood waters flowing over main roads, streets and thorough fares and the same was telecast every day during the monsoon season. If the flood water becomes the basis of Blue Line and Red line, then all those cities have to be demolished completely, which cannot be even contemplated.

2.11 Almost, every city all over the Country has some river or the other flowing through the Centre of the city and people residing on both sides of the river at close locations. By way, of example, we may refer to a number of cities like Ahmedabad (Sabarmati River), Varanasi (River Ganga), Nashik (River Godavari), Pune (Rivers Mula-Mutha and Pawana and in the National Capital Territory of Delhi (River Yamuna) etc.

2.12 It is only when industries release industrial waste and chemicals into the rivers that environmental problem arises. In the present case, all the 20 residential structures are connected to the PCMC sewerage system, which is far away from the Indrayani River. There is no report by any pollution committee to the effect that these 20 structures are polluting the water of any river. In fact, pollution

department is not even a party to the present proceedings. At this stage, therefore the proceedings which have been initiated by the PCMC in relation to the allegations of unauthorized constructions, should be allowed to be adjudicated completely; and thereafter, if required further proceedings may be taken by this Hon'ble Tribunal in accordance with law, ensuring that the latest and correct demarcation of Blue Line and Red Line of river Indrayani is available on the record of the present proceedings.

- 2.13 The so-called notices being in Marathi a language with which the answering private Respondents are not well versed and therefore till proper English or Hindi translations thereof are served upon the private Respondents, no cognizance can be taken of those notices.
- 2.14 That the contents of Para No.4 of the PCMC Affidavit Dated 25.01.2024 are denied. The DP plan which would be relevant, would be the latest DP Plan for which PCMC has already approached the Irrigation Department but due to non-corporation or non, follow up, the matter remains pending which cannot be used to the prejudice of the answering Respondents. The reference may be made the Hon'ble Apex Court in W P (C) No. 295 of 2022 under the heading "In the matter of demolition of structures", has held vide its detailed order Dated 13.11.2024, that the right to

shelter is a fundamental right and that before demolition any house it will be considered as to whether any other alternative to the demolition such as compounding etc. is an available option. If not, then the authority direction has to give the reasons why demolition is the only alternative.

- 2.15 That there has been no flooding in Indrayani River for more than last 100 years and therefore, no possibility of any reliable demarcation of any Blue Line or Red Line of River Indrayani. As already stated above, the distance from River Indrayani to the 20 residential structures is about 1 km.
- 2.16 That the contents of Para No.5 of the PCMC Affidavit Dated 25.01.2024 are in complete and hence, incapable of being replied to.
- 2.17. That the contents of Para No.6 of the PCMC Affidavit Dated 25.01.2024 are wrong and denied in as much as the stand of the PCMC is contrary to law and is clear that there has been no compliance with the statutory requirements on the part of the Respondent No. 2. It is denied that any reconstructions have been carried out by the private Respondents.
- 2.18. That the contents of Para No.7 of the PCMC Affidavit Dated 25.01.2024 are contrary to the requirements of the

governing statues which are MRTP, Act 1966 and the Maharashtra Municipal Corporation Act, 1949 and hence denied.

In view of the aforesaid submissions, hence the Applicant/Complaint deserves no relief and no action may be taken against the small houses of the answering private Respondents in the present case.

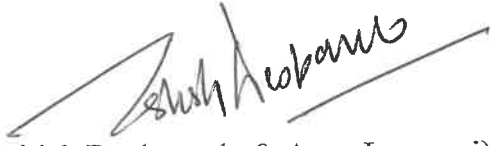
#### PRAYER

It is therefore most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to dismiss the case with exemplary cost in the interest of justice, and

To pass such other or further order/s as may deem fit and proper in favour of the Respondents and against the Applicant/Complainant to meet the ends of justice.

Private Respondents

Through

  
(Dr. Ashish Deshpande & Arun Longani)  
Advocate for Private Respondents

Date: February, 2025  
Place: Pune

VERIFICATION

We, all the Private Respondents R/o Moi Phata Gat No. 7,8,9, Village: Chikhali, Pune- 410501, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application are true and correct to the best of my knowledge, and belief, nothing hereby is being concealed verified at Pune on 1st the day February of 2025.



VERIFICATION

I, Rehana Jamal Khan Age,50, R/o Moi Phatta Gat No. 7, 8, 9, &10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)  
(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus

District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Rehana Jamal Khan, Age,50 R/o Moi Phatta Gat No. 7,8,9&10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under:

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

رکبان

DEPONENT

VERIFICATION:

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.  
Verified at Pune on this day of January, 2025



**NOTED & REGISTERED**  
AT SR. NO. : 81 / 2025

رکبان

DEPONENT

**BEFORE ME**

رکبان  
1/2/25

**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

01 FEB 2025



**VERIFICATION**

I, Kaleem Khan, Age, 25, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)

(Earlier Letter Petition No. 35/2023)

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District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Kaleem Khan, Age, 25, R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under:

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2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

*Kaleem*

DEPONENT

VERIFICATION:

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.  
Verified at Pune on this day of January, 2025



*Kaleem*

DEPONENT

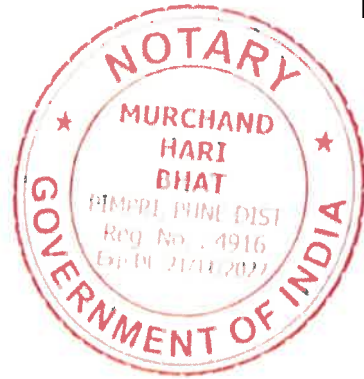
**BEFORE ME**

*Kachave*  
21/1/25  
**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

**01 FEB 2025**

**NOTED & REGISTERED**

AT SR. NO. : 82/2025



VERIFICATION

I, Parjapati, Age, 35, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.

BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)

(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus

District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Parjapati Age, 35, R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under:

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

*Ramesh*  
DEPONENT

VERIFICATION:

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.

Verified at Pune on this day of January, 2025



**NOTED & REGISTERED**

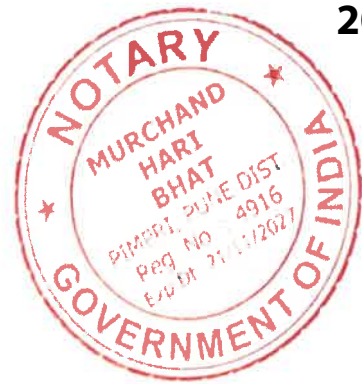
AT SR. NO. : 83/2025

**BEFORE ME**

*Ramesh*  
DEPONENT

**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

01 FEB 2025



**VERIFICATION**

I, Papa Khan, Age, 37, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
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1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

*Handwritten signature*  
DEPONENT

**VERIFICATION:**

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.  
Verified at Pune on this day of January, 2025



**NOTED & REGISTERED**  
AT SR. NO. : 84/2025

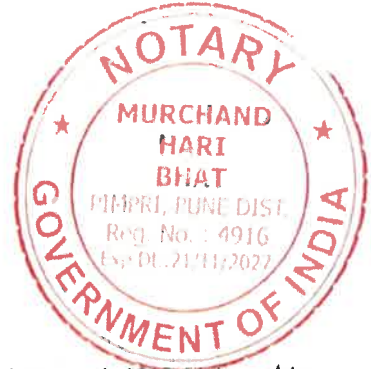
**BEFORE ME**

*Handwritten signature*  
DEPONENT

**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

*Handwritten signature*  
1/2/25

**01 FEB 2025**



**VERIFICATION**

I, Aleem Khan, Age, 46, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
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4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

*Ahmedullah Khan*  
DEPONENT

**VERIFICATION:**

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Verified at Pune on this day of January, 2025



**NOTED & REGISTERED**  
AT SR. NO. : 85/2025

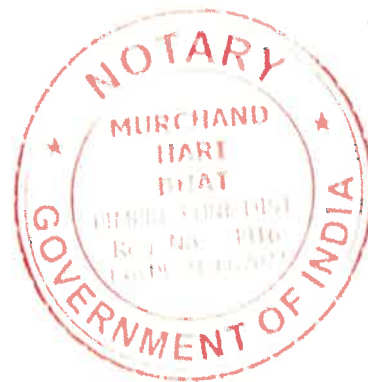
**BEFORE ME**

*16-01/2025*

**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

*Ahmedullah Khan*  
DEPONENT

**01 FEB 2025**



**VERIFICATION**

I, Shamsuddin Ansari, Age, 37, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)

(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus

District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Shamsuddin Ansari, Age, 37, R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under:

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

  
DEPONENT

**VERIFICATION:**

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.  
Verified at Pune on this day of January, 2025



**NOTED & REGISTERED**  
AT SR. NO. : 86/2025

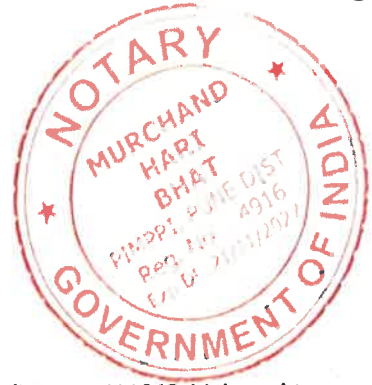
  
DEPONENT

**BEFORE ME**

  
1/2/25

**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

**01 FEB 2025**



**VERIFICATION**

I, Aftab Ansari, Age, 36, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.

BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)

(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus

District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Aftab Ansari, Age, 36, R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under:

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

*Aftab Ansari*  
DEPONENT

**VERIFICATION:**

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.

Verified at Pune on this day of January, 2025



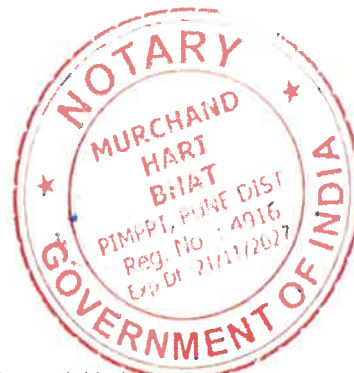
*Aftab Ansari*  
DEPONENT  
**BEFORE ME**

*Murchand Hari Bhat*  
21/2/25

**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

**01 FEB 2025**

**NOTED & REGISTERED**  
AT SR. NO. : 87/2025



**VERIFICATION**

I, Maladevi Sharma Age, 38, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)  
(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus

District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Maladevi Sharma, Age, 38, R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under:

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

M.H.S

DEPONENT

**VERIFICATION:**

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.  
Verified at Pune on this day of January, 2025



**NOTED & REGISTERED**  
AT SR. NO. : 88/2025

M.H.S

DEPONENT

**BEFORE ME**

*[Signature]*  
**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

**01 FEB 2025**



**VERIFICATION**

I, Subhan Ansari, Age, 32, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)

(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus

District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Subhan Ansari, Age, 32, R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under:

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

SUBHANANSARI  
DEPONENT

**VERIFICATION:**

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.  
Verified at Pune on this day of January, 2025



**NOTED & REGISTERED**  
AT SR. NO. : 89/2025

**BEFORE ME**  
*Murchand Hari Bhat*  
1/21/25  
**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

SUBHANANSARI  
DEPONENT

01 FEB 2025



**VERIFICATION**

I, Mariyam Salam Khan, Age, 39, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)  
(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus

District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Mariyam Salam Khan, Age, 39, R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under.

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

مریم خانون

DEPONENT

**VERIFICATION:**

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.  
Verified at Pune on this day of January, 2025



**NOTED & REGISTERED**  
AT SR. NO. : 90/2025

مریم خانون

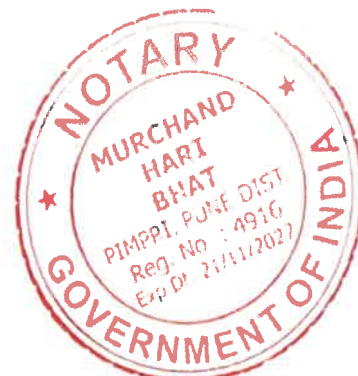
DEPONENT

**BEFORE ME**

Murchand Hari Bhat  
1/2/25

**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

**01 FEB 2025**



**VERIFICATION**

I, Margoob Khan, Age, 46, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)

(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus

District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Margoob Khan, Age, 46, R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under:

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

*Margoob*  
DEPONENT

VERIFICATION:

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.  
Verified at Pune on this day of January, 2025



**NOTED & REGISTERED**

AT SR. NO. : 91/2025

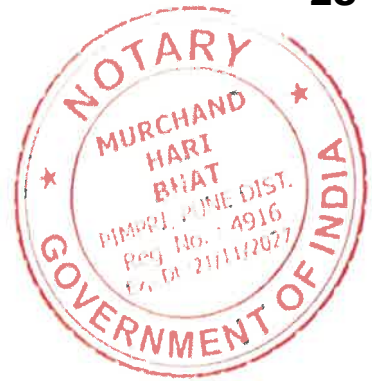
*Margoob*  
DEPONENT

**BEFORE ME**

*M.H.Bhat*  
17/2/25

**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

**01 FEB 2025**



**VERIFICATION**

I, Izhar Ansari, Age, 33, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)

(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus

District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Izhar Ansari, Age, 33, R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under:

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

*Izhar*

DEPONENT

**VERIFICATION:**

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.  
Verified at Pune on this day of January, 2025



**NOTED & REGISTERED**  
AT SR. NO. : 92/2025

*Izhar*

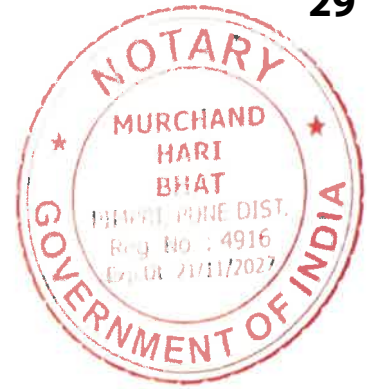
DEPONENT

**BEFORE ME**

*Murchand Hari Bhat*  
1/2/25

**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

**01 FEB 2025**



**VERIFICATION**

I, Fahmida Rizwan Khan, Age, 42, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.

BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)

(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus

District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Fahmida Rizwan Khan, Age, 42 R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under:

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

*Fahmida*  
DEPONENT

**VERIFICATION:**

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.

Verified at Pune on this day of January, 2025



NOTED & REGISTERED  
AT SR. NO. : 93/2025

*Fahmida*  
DEPONENT

**BEFORE ME**

*Murchand Hari Bhat*  
**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

**01 FEB 2025**



**VERIFICATION**

I, Rafique Ansari, Age, 46, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)  
(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus

District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Rafique Ansari, Age, 46, R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under:

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

*[Signature]*  
DEPONENT

**VERIFICATION:**

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.  
Verified at Pune on this day of January, 2025



*[Signature]*  
BEFORE ME DEPONENT

*[Signature]*  
11/2/25

**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

**NOTED & REGISTERED**  
AT SR. NO. : 94 / 2025

**01 FEB 2025**



**VERIFICATION**

I, Afzal Chaudhary, Age, 55, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)  
(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus

District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Afzal Chaudhary, Age, 55, R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under.

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

DEPONENT

**VERIFICATION:**

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.  
Verified at Pune on this day of January, 2025

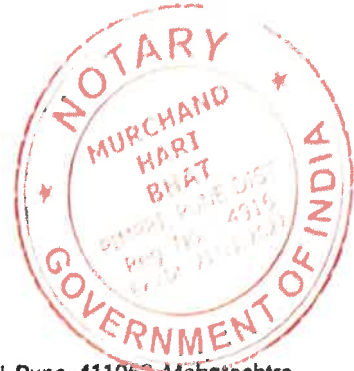


**NOTED & REGISTERED**  
AT SR. NO. : 95/2025

DEPONENT

**BEFORE ME**

**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA 01 FEB 2025  
Pimpri, Pune Dist.



**VERIFICATION**

I, Faisal Khan, Age, 44, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)

(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus

District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Faisal Khan, Age, 44, R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under:

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

फैसल अकबाल खान

DEPONENT

**VERIFICATION:**

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.  
Verified at Pune on this day of January, 2025

फैसल अकबाल खान

DEPONENT

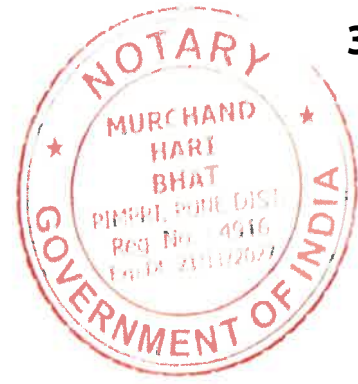


**BEFORE ME**

Murchand Hari Bhat  
17/2/25

**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

01 FEB 2025



**VERIFICATION**

I, Anwar Janha Chaudhary, Age, 37, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)  
(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus  
District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Anwar Janha Chaudhary, Age, 37, R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under:

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

Anwar Janha  
DEPONENT

**VERIFICATION:**

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.  
Verified at Pune on this day of January, 2025



**NOTED & REGISTERED**

AT SR. NO. : 97/2025

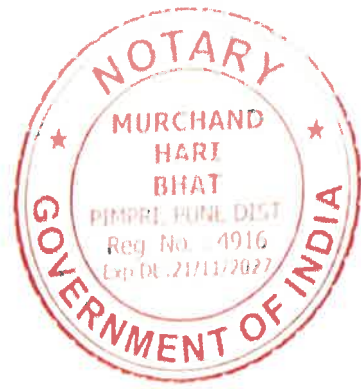
Anwar Janha  
DEPONENT

**BEFORE ME**

*Murchand Hari Bhat*  
17/1/25

**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

**01 FEB 2025**



**VERIFICATION**

I, Mabood Khan, Age, 52, R/o Moi Phatta Gat No. 7, 8, 9, & 10 Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation that, the contents of the above said application from Para No. 1 to 25 are true and correct to the best of my knowledge and the legal submissions are also correct based on the advice and belief, nothing hereby is being concealed verified at Pune on the day January, of 2025.  
BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 162/2023 (WZ)

(Earlier Letter Petition No. 35/2023)

Mr. Gopal Rangnath Kachave ... Applicant Versus

District Collector, Pune & Anr. ... Respondents AFFIDAVIT

I, Mabood Khan, Age, 52, R/o Moi Phatta Gat No. 7, 8, 9 & 10, Village: Chikhali, Pune- 411062, Maharashtra, presently at Pune, do hereby state on solemn affirmation as under:

1. That I am the Applicant/Respondent in the above-mentioned original application, am well conversant with the facts and circumstances of this case and am competent to depose by way of this affidavit.
2. That the accompanying Application have been drafted by my Counsel under my instructions, the contents of this Application are true and correct and the legal submissions are also correct as per the advice received by me.
4. That I have read and understood the contents of the accompanying application and state that the averments made therein are true and correct to the best of my knowledge and belief.
5. That the contents of the aforesaid paras are true and correct to my knowledge.

*Abdul Mabood*

DEPONENT

**VERIFICATION:**

I, above named deponent, do hereby verify that the contents of Para No. 1 to 5 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.  
Verified at Pune on this day of January, 2025



AT SR. NO. : 98/2025

*Abdul Mabood*  
DEPONENT

**BEFORE ME**

*Murchand Hari Bhat*  
**MURCHAND HARI BHAT**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Pimpri, Pune Dist.

**01 FEB 2025**